(c) the uses of cocoa and how many factories are engaged in this field ?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI ARIF MOHAMMAD KHAN) : (a) to (c). The information is being collected and will be placed on the table of the Sabha.

मोतिया खान, नई दिल्ली में बनाई गई झुग्गियां

6615. **श्री राम सिंह शाक्य** : क्या **निर्माण और आवास मंत्री** यह बताने की कृपा करेंगे कि :

(क) क्या दिल्ली विकास प्राधिकरण ने मोतिया खान, नई दिल्ली में आवासीय फ्लैट बनाये हैं और उनको पंजीकृत व्यक्तियों को आवंटित किया है;

(ख) यदि हां, तो क्या मोतिया खान में इन आवासीय फ्लैटों के निकट सरकारी भूमि पर अनधिकृत झुग्गियां बना ली गई हैं जिनको हटाने तथा स्थल को साफ करने के लिए दिल्ली विकास प्राधिकरण ने अभी तक कोई कार्यवाही नहीं की है; और

(ग) इस बारे में सरकार तथा दिल्ली विकास प्राधिकरण की क्या प्रतिक्रिया है तथा मोतिया खान के इस समूचे क्षेत्र को कब तक साफ कर दिया जायेगा और आवंटियों को उनके फ्लैटों का आवंटन कब तक कर दिया जायेगा ?

निर्माण और आवास मंत्रालय में उप मंत्री (श्री मोहम्मद उस्मान आरिफ) (क) दिल्ली विकास प्राधिकरण ने सूचित किया है कि मोतिया खान में निम्न आय वर्ग तथा स्ववित्त पोषित योजना के अन्तर्गत नियतन कर दिये गये हैं और कि ये फ्लैट निर्माणाधीन हैं और निर्माण कार्य के पूरा हो जाने पर इन फ्लैटों का आवंटन किया जायेगा ।

(ख) और (ग) दिल्ली विकास प्राधिकरण ने पुष्टि की है कि मोतिया खान में इन निर्माणाधीन फ्लैटों के आसपास कुछ झुग्गियां बनी हैं। इसने सूचित किया है कि इसी स्थल से पहले जून, 1982 तथा दिसम्बर, 1982 में झुग्गियों को हटाया गया था और कि आवंटियों को कब्जा देने से पूर्व दुबारा बनी इन झुग्गियों को हटा दिया जायेगा ।

Allotment of Shops/Kiosks by DDA to SC and ST.

6616. SHRI NATWARSINH SOLANKI : Will the Minister of WORKS AND HOUSING be pleased to state :

(a) whether shops/kiosks etc. are allotted to SC/ST people on rent lease basis through auction by DDA and other such Government agencies in the Union Territory of Delhi ;

(b) whether Government propose to abolish this policy ; and

(c) if so, whether keeping in view the financial conditions of SC/ST people, Government propose to allot shops/kiosks etc. to them through lucky draws after inviting applications ?

THE DEPUTY MINISTER IN THE MINISTRY OF WORKS AND HOUSING (SHRI MOHAMMED USMAN ARIF) : (a) THE DDA has reported that the perpetual lease-hold rights of shops/kiosks stalls are sold to people belonging to the scheduled castes/tribes through auction/tenders restricted to persons belonging to such communities. Such of the vacant shops under the administrative control of the Directorate of Estates, as are reserved for allotment to SCs/STs, are allotted on pre-determined monthly license fee by draw of lots from amongst the applications received from persons belonging to these communities. The New Delhi Municipal Committee has reported that such of the shops/stalls/kiosks under its administrative control as are reserved for allotment SCs/STs are allotted at economic rate of license fee by draw of lots after inviting applications in the prescribed form from persons belonging to these communities. The Delhi Municipal

Corporation has reported that shops/kiosks under its control are disposed of in accordance with the provisions contained in Section 200 (d) of the Delhi Municipal Corporation Act, 1957.

(b) In the context of the position indicated in reply to part (a), no such proposal is under consideration.

(c) Does not arise.

Medical Reimbursement Claims of NDMC Teachers

6617. SHRI JAI NARAYAN ROAT : Will the Minister of WORKS AND HOUSING be pleased to state :

(a) whether some medical reimbursement claims of New Delhi Municipal Committee's teachers have been pending with NDMC since 1980 ;

(b) whether it is a fact that some Members of Parliament have also sent letters to the President of NDMC in this regard ; and

(c) if so, the details thereof and the reasons therefor and when they are likely to be cleared off ?

THE DEPUTY MINISTER IN THE MINISTRY OF WORKS AND HOUSING (SHRI MOHAMMED USMAN ARIF) : (a) No, Sir.

(b) Yes, Sir.

(c) The NDMC has informed that letters from two Members of Parliament in regard to medical reimbursement claim of a teacher relating to the year 1980 were received. However, no such claim has been received in the Health Deptt. of the NDMC and one of two communications from Members of Parliament has already been replied to accordingly.

Amount Earmarked for Dry Farming

6618. SHRI CHIRANJI LAL SHARMA : Will the Minister of AGRICULTURE be pleased to state the details of amount earmarked for 1983-84 for development of dry farming ?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI ARIF MOHAMMAD KHAN) : Government of India supplement the efforts of State Governments for development of dryland farming by providing financial assistance through various Central/Centrally Sponsored Programmes. A token provision of Rs. 101.70 lakhs has been made for the year 1983-84 under various schemes for development of dryland agriculture in the Budget of Department of Agriculture and Cooperation, Ministry of Agriculture. For research on dryland agriculture, Indian Council of Agricultural Research have made provision of Rs. 93.01 lakhs for All India Coordinated Research Project on Dryland Agriculture. Ministry of Rural Development also encourages development of dryland farming under Drought Prone Areas Programme, but no specific funds have been earmarked for dryland agriculture development.

सरकारी कर्मचारियों को मकान बनाने के लिए ऋण संबंधी नियमों को उदार बनाना

6619. **श्री अनवर अहमद** : क्या **निर्माण और आवास मंत्री** यह बताने की कृपा करेंगे कि :

(क) क्या उनके मंत्रालय ने कुछ महीने पहले मकान बनाने के लिए ऋण संबंधी नियमों को उदार बनाया था जिसके परिणामस्वरूप सरकारी कर्मचारी ऋण के अतिरिक्त कतिपय वित्तीय संस्थानों से भी ऋण ले सकता है;

(ख) यदि हां, तो तत्संबंधी नियमों का ब्यौरा क्या है;

(ग) क्या ये नियम दिल्ली विकास प्राधिकरण द्वारा आवंटित प्लाटों पर रिहायशी मकान बनाने के लिए ऋण पर भी लागू होते हैं और यदि हां, तो क्या ऐसे मामलों में प्लाट को भारत के राष्ट्रपति के पक्ष में गिरवी रखना आवश्यक नहीं होगा;

(घ) क्या सरकार द्वारा प्राधिकृत वित्तीय